

Dearness Allowance to Nursing staff in Delhi

*1672. **SHRI NAMBIAR :**
SHRI VISWANATHA
MENON :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 7214 on the 15th April, 1968 and state :

(a) whether it is a fact that junior grade nursing staff of Delhi Hospitals are getting full Dearness Allowance whereas senior grade Nursing sisters are getting 2/3 Dearness Allowance; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). The Nursing Sisters are in receipt of a messing allowance of Rs. 45/- per mensem whereas the Staff Nurses are paid messing allowance at the rate of Rs. 30/- per mensem. The scale of pay of the Staff Nurses is also low when compared to the Nursing Sisters. On account of this fact the Staff Nurses are paid full dearness allowance whereas Nursing Sisters are paid dearness allowance at 2/3rd of the rate.

Lapsed L. I. C. Policies

*1673. **SHRI HIMATSINGKA :** Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that most of the new policies issued by the Life Insurance Corporation at the end of a financial year get lapsed for non-payment of premia by the policy holders;

(b) if so, the total number of policies, amount of first premia paid and the total amount of commission granted to the agents during January-March, 1967 and January-March, 1968;

(c) how many of the policies issued during January-March, 1967 got lapsed owing to the non-payment of premia during the last year;

(d) the steps being taken to stope such business; and

(e) the total amount of loss incurred by the Life Insurance Corporation on this account during 1966-67 and 1967-68 ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : (a) According to a sample study made by the L. I. C. percentage of lapses relating to business secured in the months of peak activity (December and March) is found to be marginally more than that of other months.

(b) The numbers of policies issued in January-March, 1967 and January-March, 1968 are 5,33,757 and 4,85,095 respectively. The information regarding the amount of premiums received and commission paid relating to these policies is not readily available.

(c) The information is not readily available.

(d) The following measures have been taken by the L. I. C. to reduce the incidence of lapsation :

(i) No new policy is to be issued to a proponent unless he revives his lapsed policies which lapsed during the three preceding years;

(ii) Special facilities for revival of lapsed policies such as payment of arrears of premiums in instalments are provided.

(e) Taking an overall view, lapses do not cause a loss to the Corporation.

Terms of Engagement of European Personnel

*1674. **SHRIMATI SUSEELA**
GOPALAN :
SHRI C. K. CHAKRAPANI :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government have issued any instructions to revise the terms of engagement of European personnel subsequent to the devaluation of British Pound;

(b) if so, the reasons for giving such instructions ; and

(c) the total amount of foreign exchange required to revise these terms ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir,

(b) Certain special remittance facilities were given when the Indian Rupee was devalued. The principle was to protect home remittances in terms of foreign currencies to avoid hardship to the families etc. After the devaluation of the pound sterling and other currencies, it was desirable to revise downwards, on the same principle, the Rupee equivalents and the remittance facilities.

(c) This is a restrictive measure intended to maintain the foreign exchange liability at the same level. It is not feasible to quantify these values.

परिवार नियोजन कार्यक्रम

*1676. श्री रामगोपाल शालवाले : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) परिवार नियोजन कार्यक्रम के लागू करने के पश्चात हिन्दू, मुसलमान तथा ईसाइयों की जनसंख्या में क्रमशः कितने प्रतिशत वृद्धि हुई ;

(ख) इन कार्यक्रमों के लागू करने के पूर्व इस प्रतिशत का क्या विवरण था ;

(ग) क्या यह सच है कि इन कार्यक्रमों के लागू होने के पश्चात हिन्दुओं की जनसंख्या में प्रतिशत वृद्धि इन कार्यक्रमों के लागू होने से पहले की तुलना में कम हो गई है जबकि ईसाइयों और मुसलमानों की जनसंख्या में वृद्धि हुई है; और

(घ) यदि हां, तो क्या सरकार देश में सब जातियां, सम्प्रदायों तथा वर्गों के लोगों के लिए अनिवार्य परिवार नियोजन लागू करने का विचार कर रही है और यदि नहीं तो उसके क्या कारण हैं ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में राज्य मन्त्री (डा० जीपति चन्द्रशेखर) : (क) अपेक्षित सूचना उपलब्ध नहीं है ।

(ख) यद्यपि परिवार नियोजन कार्यक्रम 1951 में शुरू किया गया था मरन्तु सघन कार्य-

क्रम 1963 में आरम्भ हुआ । जनगणना की रिपोर्टों के अनुसार 1951 और 1961 में हिन्दुओं, मुसलमानों और ईसाइयों की जनसंख्या का एक विवरण सभा-पटल पर रख दिया गया है । [पुस्तकालय में रखा गया । देखिये संख्या T-1197/68]

(ग) और (घ). भाग (क) के उत्तर की दृष्टि से यह प्रश्न नहीं उठते ।

Production Cost of Fertilizers

9581. SHRI BABURAO PATEL : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the average production cost per tonne of various fertilizers to consumers in public and private sectors ex-factory ;

(b) the average sale price per tonne of various fertilizers to consumers in public and private sectors ;

(c) the total annual turnover in tonnes and value of various fertilizers during last three years in the public sector ; and

(d) whether the profits in public sector are used for expansion or are credited to revenue ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHURAMAIAH) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

मैसर्स मैट्रो एक्सपोर्ट्स (प्राइवेट) लिमिटेड, बम्बई

9582. श्री हुकम चन्द कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) गत आठ वर्षों में मैसर्स मैट्रो एक्सपोर्ट्स (प्राइवेट) लिमिटेड, बम्बई को कितनी विदेशी मुद्रा की मंजूरी दी गई ;

(ख) गत छः वर्षों में इस फर्म पर कितना आयकर लगाया गया तथा कितना वसूल किया गया है; और

(ग) आयकर की कितनी राशि इस समय